SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition (Civil) No.573/2003

CENTRE FOR PUBLIC INTEREST LITIGATION

Petitioner(s)

VERSUS

HOUSING AND URBAN DEVELOPMENT CORPORATION LTD. & ORS.

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES]
IA No. 107183/2022 - EARLY HEARING APPLICATION)

Date: 08-09-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Prashant Bhushan, AOR

Mr. Pranav Sachdeva, Adv.

Ms. Alice Raj, Adv. Ms. Neha Rathi, Adv.

For Respondent(s) Ms. Ruby Singh Ahuja, AOR

Mrs. Anil Katiyar, AOR

Mr. Mudit Sharma, AOR

Mr. Kuldeep S. Parihar, Adv.

Mr. H. S. Parihar, AOR

Ms. Ikshita Parihar, Adv.

Mr. Pranab Kumar Mullick, AOR

Mrs. Soma Mullick, Adv.

Mr. Sebat Kumar Deuria, Adv.

Mr. B. Krishna Prasad, AOR

Applicant-in-person

Mr. Balbir Singh, ASG

Ms. Sunita Sharma, Adv.

Mr. Shashank Bajpai, Adv.

Mr. R. R. Rajesh, Adv.

Mr. Prashant Singh, Adv.

Mr. P. Parmeswaran, AOR

Mr. Prahlad Singh, Adv.

Ms. Anu Sura., Adv.

Mr. Raj Bahadur, Adv.

Mr. Raj Bahadur, AOR

Mr. Adith Nain, Adv.

Mr. Vikas Mehta, AOR

Mr. R. Chandrachud, AOR

Mr. D. Venkata Krishna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

File having only been received on account of midnight listing, learned counsel for the parties rightly are handicapped in assisting this Court. Despite this we have tried to get the feel of the matter as submitted by learned counsel for the parties.

In view of lapse of time and many developments, it is agreed that Mr. Prashant Bhushan will prepare brief note of what has transpired and what further directions he seeks in this matter in five pages.

Learned ASG will examine that note and verify as to what action can be taken in the meantime and also what action the Government further proposes to take.

The response note may also be thereafter submitted by learned ASG running into not more than three pages.

Mr. Bhushan will submit the note within two weeks as prayed for and learned ASG will respond within two weeks thereafter.

Learned counsel for RBI to do likewise.

List after six weeks.

Registry to properly paginate and prepare the file.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER